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(2018) 07 CHH CK 0302

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2043 Of 2018

Samaru Ram APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: July 25, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Vipin Tiwari, Arun Sao

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel appearing for the petitioner would submit that respondent No. 3
- Sub-Divisional Officer (Revenue) has not considered the letter

dated 04.12.2014 issued by respondent authority regarding payment of difference amount and rehabilitation amount to the petitioner till this date.

- 2. Prayer appears to be fair and reasonable.
- 3. Be that as it may, the respondent No. 3- Sub-Divisional Officer (Revenue)/ Land Acquisition Officer, Kota District Bilaspur is directed to consider

and decide the case of the petitioner for payment of difference amount and rehabilitation amount expeditiously preferably within a period of 45 days

from the date of receipt of certified copy of this order.

- 4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).
- 5. It is made clear that this Court has not expressed any opinion on the merits of the matter.